

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 11420/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in CRLA No. 1122/1993 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHKAR & ANR.

Respondent(s)

(IA No. 78339/2020 - CONDONATION OF DELAY IN FILING)

Date : 15-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Ardhendumauli Kr. Prasad, Adv.
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s) Mr. Ravi Shanker Jha, Adv.
Ms. Pooja, Adv.
Mr. Purushottam Sharma, Adv.
Mr. Man Bodh Jha, Adv.
Mr. Manish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for respondent Nos. 2 and 3 seeks and is granted four weeks time to file vakalatnama and counter affidavit.

List on 25.01.2024.

(NEETA SAPRA)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)